

THE DISPLACED PERSONS (COMPENSATION AND  
REHABILITATION) AMENDMENT ACT, 1959

No. 21 OF 1959

[19th May, 1959]

An Act further to amend the Displaced Persons (Compensation  
and Rehabilitation) Act, 1954.

BE it enacted by Parliament in the Tenth Year of the Republic of  
India as follows:—

Short title. 1. This Act may be called the Displaced Persons (Compensation  
and Rehabilitation) Amendment Act, 1959.

Amendment  
of section  
30. 2. Section 30 of the Displaced Persons (Compensation and Reha-  
bilitation) Act, 1954, shall be re-numbered as sub-section (1) thereof, 44 of 1954.  
and after sub-section (1) as so re-numbered, the following sub-sec-  
tion shall be inserted, namely:—

“(2) Notwithstanding anything contained in sub-section  
(1) if the Chief Settlement Commissioner is of opinion that a  
person is refusing or neglecting, or has refused or neglected, to  
pay any sum due under this Act, he may, after giving such  
person an opportunity of being heard, by order in writing stating  
the grounds therefor, direct that the provisions of sub-section (1)  
shall not apply to him, and thereupon such person shall cease  
to be entitled to the exemption conferred by that sub-section.”.